

Shri Karmarkar: I am afraid I could not give a speculative reply.

Shri K. G. Deshmukh: May I know, Sir whether the cotton which was exported was not wanted by the mills in India?

Shri Karmarkar: Well, Sir, a large part of it was such cotton as could not be spinnable here. I understand a small portion of it could be spinnable, but in view of the cotton surplus we permitted that to go.

Shri K. G. Deshmukh: What is the staple of this cotton which is exported?

Shri Karmarkar: I think a large part of it is very short-staple, and a portion of it, about 50,000 bales, is 11/16" staple.

BONUS TO TEXTILE WORKERS

*1046. **Pandit Munishwar Datt Upadhyay:** Will the Minister of Labour be pleased to state what was the rate of bonus given to the textile workers of Ahmedabad for the years 1950 and 1949?

The Minister of Labour (Shri V. V. Giri): One-sixth of the annual basic wages earned by workers.

Pandit Munishwar Datt Upadhyay: May I know, Sir, if any of the mills were exceptions to this rate of bonus?

Shri V. V. Giri: There were some exceptions.

Pandit Munishwar Datt Upadhyay: What rate did they give?

Shri V. V. Giri: I think that matter is still pending.

Pandit Munishwar Datt Upadhyay: What was the rate in 1951, Sir?

Shri V. V. Giri: I want notice. The hon. Member asked for 1949 and 1950 only.

Dr. P. S. Deshmukh: Has the hon. Minister seen the profits made by the textile industry and is there any intention to ask them to increase the bonuses to be given to labour?

Shri V. V. Giri: The matter was referred by the parties to the Appellate Tribunal. They have decided the matter.

श्री गणपति राम : क्या माननीय मंत्री महोदय बतला सकते हैं कि बनारस काटन मिल में भी बोनस सिस्टम चालू है और यदि है तो वह किस परिमाण में है ?

Mr. Speaker: Order, order. The question relates to the Ahmedabad textile workers.

D.V.C. (CHIEF INFORMATION OFFICER)

*1047. **Shri A. C. Guha:** Will the Minister of Planning and River Valley Schemes be pleased to state:

(a) whether there is a Chief Information Officer for the D.V.C.; and

(b) if so—

(i) what are his functions and duties;

(ii) what are his emoluments;

(iii) what are the terms of his appointment; and

(iv) whether his appointment has been approved by Government?

The Minister of Finance (Shri C. D. Deshmukh): (a) Yes, Sir.

(b) (i) to (iii). A statement giving the information is laid on the Table of the House. [See Appendix V, annexure No. 42].

(b) (iv). Under Section 6 (3) of the D.V.C. Act, the Corporation is competent to appoint its Chief Information Officer. The approval of the Government of India is not necessary.

Shri A. C. Guha: From the statement, Sir, I find that the emoluments of this officer would amount to Rs. 1975 per month. Is it not within the contemplation of Government that posts carrying such a high salary should come within the purview of Government's approval?

Mr. Speaker: Order, order. He is making a suggestion for action.

Shri A. C. Guha: Is there any Selection Committee appointed for making this appointment?

Shri C. D. Deshmukh: There is another question, Sir, about Selection Committee. Presumably, the appointment was referred to the appropriate Selection Committee. But I have no information in regard to this particular appointment.

Shri A. C. Guha: From the statement I find, that one of his functions is to collect and study literature on river valley and allied activities from other countries also. May I know, Sir, if the present incumbent has any technical knowledge on these matters, or whether it was also considered that this knowledge was necessary for it?